

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104
C.P.(IB)/33(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Naresh Tradlink Pvt Ltd
V/s
Optus Laminates Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kishan Dave, Adv.
For the Respondent :

ORDER

Ld. Counsel for the Applicant appeared and placed an order of the Hon'ble NCLAT dated 22.03.2024 passed in Company Application No. 585 of 2024, whereby the cost imposed by this Tribunal has been deleted from the order of this Tribunal dated 24.01.2024.

A copy of the said order has been filed vide inward diary no. 3141 on 12.04.2024. The same is taken on record.

In view of the above order, the matter stands closed.

File be consigned to record.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)